

(Interruptions)**

MR. DEPUTY SPEAKER : "Refusal to boycott....." what is this ?

SHRI AMAL DATTA : Let me explain. Unless you allow us to explain how would you know ?

MR. DEPUTY SPEAKER : You come to my Chamber, we will discuss it.

SHRI AMAL DATTA : Why should I come to your Chamber ? Your Chamber is not the House In Parliament even if an Adjournment Motion is not allowed, at least one person would be allowed to explain what is the Motion about.

MR. DEPUTY SPEAKER : Your Motion itself is a confusing one. "Refusal of the Left Front of West Bengal to boycott the TV and AIR". What is the refusal ?

SHRI AMAL DATTA : Let me explain.

MR. DEPUTY SPEAKER : You come to my Chamber and we will discuss it. Not allowed. That is all.

(Interruptions)**

[Translation]

SHRI SHAMINDER SINGH (Faridkot) : A person has sent a threatening letter to a very prominent and popular citizen of India, asking him to leave the city.....(Interruptions)

[English]

MR. DEPUTY SPEAKER : You give me notice. You give me in writing, I will see.

(Interruptions)

MR. DEPUTY SPEAKER : Nothing will go on record.

SHRI AJAY MUSHRAN (Jabalpur) : I have given a notice under Rule 377. Crores of rupees worth of property has been damaged by hailstorm in my area.

MR. DEPUTY SPEAKER : We will see.

DR. DATTA SAMANT : (Bombay South Central) : Without making an inquiry 16 Government employees who are the union leaders from Allahabad Accountant General's Office have been.....(Interruptions)

MR. DEPUTY SPEAKER : You give it in writing, I will see. Now, Papers to be laid.

12.05 hrs.

PAPERS LAID ON THE TABLE

[English]

Review and Annual Report of National Buildings Construction Corporation Ltd. New Delhi for 1985-86 and Annual Administrative Report and Review on DDA for 1985-86.

THE MINISTER OF URBAN DEVELOPMENT (SHRIMATI MOHSINA KIDWAI) : I beg to lay on the Table :

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :
 - (i) Review by the Government on the working of the National Buildings Construction Corporation Limited, New Delhi, for the year 1985-86.
 - (ii) Annual Report of the National Buildings Construction Corporation Limited, New Delhi, for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (2) A statement (Hindi and English versions) showing reasons for

delay in laying the papers mentioned at (1) above :

[Placed in Library. See No. L.T.-3748/87]

(3) (i) A copy of the Annual administration Report (Hindi and English versions) of the Delhi Development Authority for the year 1985-86 under section 26 of the Delhi Development Act, 1957.

(ii) A Statement (Hindi and English versions) regarding Review by the Government on the working of the Delhi Development Authority for the year 1985-86.

(4) A Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library. See No. LT-3749/87]

Notification under Employee's Provident Funds and Miscellaneous Provisions Act, 1952 and under Industrial Disputes-Acts Annual Report of Employees' State Insurance Corporation for 1985-86 and Consolidated Annual Accounts of Employee's Provident Fund organisation for 1985-86.

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P. A. SANGMA) : I beg to lay on the Table—

(1) A copy of the Employees' Family Pension (Amendment) Scheme, 1986 (Hindi and English versions) published in Notification No. G.S.R. 1042 in Gazette of India dated the 26th November, 1986 under sub-section (2) of section 7 of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952.

[Placed in Library. See No. LT-3750/87]

(2) A copy of the Industrial Disputes (Central) Amendment Rules, 1987 (Hindi and English versions) published in Notification No.

G.S.R. 116 in Gazette of India dated the 21st February 1987 under sub-section (5) of Section 38 of the Industrial Disputes Act, 1947.

[Placed in Library. See No. LT-3751/87]

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Employees' State Insurance Corporation for the year 1985-86.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Employees' State Insurance Corporation for the year 1985-86 together with Audit Report thereon.

(4) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library. See No. LT-3752/87]

(5) A copy of the Consolidated Annual Accounts (Hindi and English versions) of the Employees' Provident Fund Organisation for the year 1985-86 together with Audit Report thereon.

(6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

[Placed in Library. See No. LT-3753/87]

Annual Report and Review on Delhi Urban Art Commission, Delhi for 1985-86.

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH) : I beg to lay on the Table—

(1) A copy of the Annual Report (Hindi and English versions) of the Delhi Urban Art Commission, Delhi, for the year 1985-86 under section 19 of the Delhi Urban Art Commission Act, 1973.

(2) A copy of the Annual Accounts (Hindi and English versions) of the Delhi Urban Art Commission, Delhi, for the year 1985-86 together with Audit Report thereon, under sub-section (4) of section 20 of the Delhi Urban Art Commission Act, 1973.

(3) A statement (Hindi and English versions) regarding Review by the Government on the Audited Accounts of the Delhi Urban Art Commission, Delhi, for the year 1985-86.

[Placed in Library. See No. LT-3754/87]

Report of CAG of India for 1985. Union Government (Commercial)—Part III.

THE MINISTER OF STATE IN THE DEPARTMENT OF PUBLIC ENTERPRISES IN THE MINISTRY OF INDUSTRY (PROF. K. K. TEWARY) : I beg to lay on the Table a copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India for the year 1985—Union Government (Commercial)—Part III—Audit Observations on Individual Topics, under article 151(1) of the Constitution.

[Placed in Library. See No. LT-3755/87]

Review and Annual Report of Madhya Pradesh State Agro-Industries Development Corporation Ltd., Bhopal for 1979-80, Haryana Agro Industries Corporation Ltd., Chandigarh for 1984-85, Tamil Nadu Agro Industries Corporation Ltd. Madras for 1983-84 etc.

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI YOGENDRA MAKWANA) : I beg to lay on the Table—

(1) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956 :

(a) (i) Review of the Government on the working of the Madhya Pradesh State Agro-Indus-

tries Development Corporation Limited, Bhopal, for the year 1979-80.

(ii) Annual Report of the Madhya Pradesh State Agro-Industries Development Corporation Limited, Bhopal, for the year 1979-80, along with Audited Accounts and the comments of the Comptroller and Auditor general thereon.

[Placed in Library. See No. LT-3756/87]

(b) (i) Review by the Government on the working of the Haryana Agro-Industries Corporation Limited, Chandigarh, for the year 1984-85.

(ii) Annual Report of the Haryana Agro-Industries Corporation Limited, Chandigarh, for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-3757/87]

(c) (i) Review by the Government on the working of the Tamil Nadu Agro-Industries Corporation Limited, Madras, for the year 1983-84.

(ii) Annual Report of the Tamil Nadu Agro-Industries Corporation Limited, Madras, for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-3758/87]

(2) Three Statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT-3759/87]